

खराबियां है उनको दूर करने के लिये सेंट्रल गवर्नमेंट की भी कोई जिम्मेदारी होनी चाहिए

श्री नागेश्वर प्रसाद शाही: श्रीरंकज्युमर के इंटरैस्ट को रखने के लिये क्या हो सकता है इस पर भी विचार होना चाहिए ।

MR. CHAIRMAN: Yes, Mr. Nanda. You are asking or Mr. Kulkarni is asking?

SHRI NARASINGHA PRASAD NANDA: Sir, he has permitted me to ask and I am availing myself of your pleasure.

MR. CHAIRMAN: He is great cooperative man.

SHRI NARASINGHA PRASAD NANDA: Sir, the National Co-operative Development Corporation is supposed to provide financial assistance to the co-operative societies and the agro-based industries in the co-operative sector. Now, Sir, a question was put by Mr. Ramanand Yadav regarding Bihar. The second part of the question related to Bihar.

SHRI RAMANAND YADAV: The first part related to you also.

SHRI NARASINGHA PRASAD NANDA: I am on the first part only. I would like to know whether the National Co-operative Development Corporation has laid down any criteria for giving assistance to the agro-based industries on a selective basis or it will choose every unit on its own merits, on its profitability and the market possibility. What is the criterion laid down for advancing of loans or giving financial assistance to these agro-based industries? Has any criterion been laid down by this Corporation?

RAO BIRENDRA SINGH: It is not possible to sanction every project on account of the financial constraints. But, Sir, this year we have a budget of Rs. 66 crores and if we want to utilise this properly, we have to, adopt a selective basis, naturally.

MR. CHAIRMAN: You go from case to case.

RAO BIRENDRA SINGH: Yes, Sir. It is also kept in view that an equitable distribution of the funds should be made available State-wise and according to their need. The projects are also processed and sanctioned on certain criteria to be adopted like the need of a particular area, its backwardness, the nature of the area, that is, whether it is a tribal area or it is an area affected by certain other conditions afflicting the people and so on. All these things are taken into consideration. But, primarily, it is the State which processes the applications and sends them to the National Cooperative Development Corporation and then we have some criteria laid down and, as I said, we have to take into account the needs of all the States in the country and we want to distribute this amount at our disposal on a fair basis.

MR. CHAIRMAN: Thank you, Mr. Minister. Now, Question No. 202.

\*202. [The questioner (Shri Santosh Kumar Sahu) was absent. For answer vide col. 31 Infra.]

MR. CHAIRMAN: Now, we go to Question No. 203.

#### **Water treatment plant in Gokulpur. Delhi**

\*203. SHRI SUNDER SINGH BHANDARI: SHRI LAL K. ADVANI:  
SHRI HARISHANKAR BHABHRA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that there has been no progress during 1980 on the 100—M.G.D. water treatment plant near Gokulpur in the trans-Yamuna area of Delhi; if so, what are the reasons therefor and what steps Government propose to take in this regard; and

(b) by when the Project Bhagirathi was originally scheduled to provide

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†The question was actually asked on the floor of the House by Shri Hari Shankar Bhabhra.

drinking water and what is the revised schedule and what additional cost is likely to be incurred thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMAD USMAN ARIF): (a) The work of putting up the water treatment plant at Shahdara near Gokulpur has been awarded to National Building Construction Corporation. Some terms regarding supply of materials by Municipal Corporation of Delhi are being settled by the N.B.C.C. with the M.C.D. and the work will start after that.

The then M.C.D. awarded a contract for supply and installation of Clear Water pumping sets to a contractor whose bid was not the lowest. This was one of the grounds for its supersession. The M.C.D. is now negotiating with the lowest tenderer.

(b) The Project was originally scheduled to be completed by 1982-83. The work is now planned to be completed in 1983. It is not feasible at this stage to work out the additional cost.

SHRI HARI SHANKAR BHABHRA: This project was taken up originally in 1975 and was scheduled to be completed in 1981. The NBCC was given the contract. It has been published in papers that for certain reasons the NBCC did not take up the work. Eighteen kilometres of conduit pipe was to be laid by the U.P. Jal Nigam, but because the payment was not made on the scheduled time, they did not do this work. Now, because of the delay, the rapid escalation of cost is hampering the work. Originally it was to be completed by 1981. Now the hon. Minister is saying that it is not possible to get it done before 1983. So I would like to ask the Minister whether it is a fact that the payment to the U.P. Jal Nigam was not made on the scheduled time, and this is one of the main reasons for the delay of the project, and whether the hon. Minister is going to look into the matter as to, who is responsible for delaying this matter.

SHRI P. C. SETHI: Sir, I admit that this is rather a bad case. There are three important components. One is the construction of pipeline for bringing raw water from the Ganges canal costing Rs. 12.30 crores. Another is the construction of the Regulator on the Ganges Canal at Muradnagar. The third is the construction of the treatment plant, including water pump station, etc. Now, as far as the first item is concerned, this contract was given to the U.P. Jal Nigam. The work is nearing completion, and Rs. 10.31 crores out of the total cost has already been released to them. Therefore, as far as this part of the construction is concerned, there is not much of a backlog. The amount has been given to them. Sir, as far as the construction of the Regulator is concerned, this work has also been progressing satisfactorily, and it is hoped that by the end of the next year, 1981, this would be completed. Sir, originally this project was to be completed in the year 1981-82. But, now, as has been answered in the main body of the answer, it is likely to be completed by 1983. Particularly, this delay of one year is coming on account of the third item, that is, treatment plant. Unfortunately, Sir, there was a long delay between the NBCC and the MCD and there was also allotment of the work of electric installation to the highest bidder. The Municipal Corporation, Delhi, was dissolved and superseded. Now, I had a meeting with the two organisations—the NBCC and the MCD—in the month of March and now we have practically sorted out all affairs between them, and I hope now we shall not go beyond this schedule.

SHRI HARI SHANKAR BHABHRA: Sir, I would like to know from the Minister as to what will be the difference of the cost originally estimated and now because of escalation in prices due to delay.

SHRI P. C. SETHI: Sir, it is very difficult to assess the total things because even now they are dependent upon the supply of cement and steel. And supposing there is a shortfall in

the supply of cement and steel as the situation is.

SHRI R. R. MORARKA: What are the latest estimates?

SHRI P. C. SETHI: Sir, I am answering one question.

MR. CHAIRMAN: I know. You ignore this and go on.

SHRI P. C. SETHI: Sir, it is very difficult at this stage to estimate the escalation. But, Sir, it might be in the range of Rs. 1 crore to Rs. 2 cor-es.

DR. M. M. S. SIDDHU: May I know what difference is between the highest bidder who was allotted and the lowest quotation?

SHRI P. C. SETHI: Sir, the contract has been awarded to one M/s. Trading Engineering International Private Limited at a cost of Rs. 1,25,90,601, and the other bidder is less than that. Unfortunately, I do not have the quotation of the other bidder, that is Crompton Greaves.

MR. CHAIRMAN: Question No, 204.

SHRI S. W. DHABE: Sir, before you take up Question No. 204, I would like to say that there is another question on the same subject. These two can be combined as it is done usually.

MR. CHAIRMAN: Is it the same subject?

SHRI S. W. DHABE: Yes, Sir. That Is Q. No. 218.

DR. BHAI MAHAVIR: These two can be taken up together, Sir.

SHRI B. SHANKARANAND: They are different questions.

SHRI S. W. DHABE: It is about the performance in the Olympics.

MR. CHAIRMAN: I think, Mr. Minister, you might also take up Q. No. 218. The Olympic games are over. This is the aftermath of the Olympics.

**श्री रामानंद यादव : दोनो में थोड़ा फर्क है । (Interruptions)**

SHRI B. SHANKARANAND: I will abide by your decision, Sir.

MR. CHAIRMAN: You read out that answer also. There can be two opinions.

SHRI B. SHANKARANAND: Your opinion prevails, Sir.

#### **Performance of Indian athletes at Moscow**

\*204. SHRI J. K. JAIN: Will the Minister of EDUCATION be pleased to, state:

(a) whether Government have made any assessment with regard to the performance of the Indian athletes and sportsmen at the Moscow Olympics, 1980;

(b) if so, what are the details in this regard; and

(c) what amount has so far been spent on the Indian teams for participating in the Moscow Olympics?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND).-(a) Government will undertake an assessment in consultation with the All India Council of Sports after the receipt of the official report from the Indian Olympic Association.

(b) Does not arise.

(c) An amount of Rs. 10 lakhs is estimated to be spent by the Government of India on the to and fro passage cost of the Indian Contingent for participation in the Moscow Olympics.